

part in the strike. Have the Centre suggester any guidelines to them parallel with the guidelines that they have themselves formulated for the treatment of CRP and CISF who were engaged in the same agitation?

**SHRI YOGENDRA MAKWANA:** The Police Force (Restriction of Rights) Act provides certain guidelines. In the light of the provisions of this Act the State Governments take action. However, as the hon'ble Member pointed out, I have taken note of his suggestion.

(Interruptions)

**MR. SPEAKER:** He has taken note of your suggestion.

श्री मूलचन्द डागा : अध्यक्ष महोदय, आज भी राज्यों में एस पी, डी एस पी कैडर के लोग अपने घरों में कई सिपाहियों को अर्दली के रूप में रखते हैं तो इसको रोकने के लिये आपने क्या उपाय किये हैं ? क्या उनकी शिकायत को आपने सुना है ?

(Interruptions)

**SHRI YOGENDRA MAKWANA:** As I said in the beginning the Third National Police Commission in their report have given certain guidelines about the orderly system certain States have removed some of them and certain States have restricted certain activities by the organisation.

श्री मूलचन्द डागा : आप क्या करेगे ? आपने जो सलाह दी है, वह केवल सलाह ही होगी या वे मानेंगे भी ?

श्री योगेन्द्र मकवाना : मानेंगे क्यों [नहीं, मानेंगे ।

**MR. SPEAKER:** Last supplementary.

**SHRI MANORANJAN BHAKTA:** Right now the Minister said that he has sent these guidelines to the States and he is awaiting reply from the State Governments I would like to know this. I want to put a pertinent question. What has he done about the Union Territories which are directly

administered by the Central Government? What measures and what action has been taken in this regard?

**MR. SPEAKER:** Same thing.

**AN HON. MEMBER:** Like Andaman and Nicobar islands....

**SHRI YOGENDRA MAKWANA:** The matter is very important. The hon. Member may repeat the question. But, as I said in the beginning, the Central Government is interested in the welfare of the police force. They have to maintain discipline in the State. And for that we have taken action. We have offered certain facilities and amenities to the police force for matters like housing and Rs. 82 crores have been spent by the Centre. We are again reviving certain schemes also.

अखबारी कागज में आत्म-निर्भरता

153. श्री मूलचन्द डागा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत अखबारी कागज के मामले में अभी तक आत्म-निर्भर नहीं है ?

(ख) यदि हां, तो प्रति वर्ष कुल कितने मूल्य का अखबारी कागज आयात किया जा रहा है ?

(ग) भारत में अखबारी कागज के कितने कारखाने हैं और ये किन-किन राज्यों में कार्य कर रहे हैं ; और

(घ) अखबारी कागज की कमी दूर करने के लिये सरकार द्वारा क्या कदम उठाये गये हैं ?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):** (a) to (d). A statement is laid on the Table of the House.

Statement

(a) As the demand for newsprint is in excess of domestic production, it has been necessary to resort to imports.

(b) The value of newsprint imported during the last 3 years is approximately as follows:—

## STATEMENT

YEAR	Value of imported newsprint (Rs. in Crores)
1977-78 . . . . .	62.53
1978-79 . . . . .	79.22
1979-80 . . . . .	112.60

(c) The National Newsprint and Paper Mills, Nepanagar, Madhya Pradesh is the only unit in the country producing newsprint.

(d) In order to meet the gap between domestic production and demand adequate quantity of newsprint is being imported. Government have issued the following letters of intent for setting up various newsprint projects in the country:—

Capacity tonn s/ year	
1. M/s Century Pulp Mills . . . . .	20,000
2. Shri B D. Sonani . . . . .	50,000
3. M/s Tamil Nadu Newsprint & Papers Ltd. . . . .	83,000

Apart from the above, M/s. Hindustan Paper Corporation are setting up a newsprint project with a capacity of 80,000 tonnes per annum in Kerala State which is likely to go into production in 1981-82.

M/s. Mysore Paper Mills, Bhadravati are putting up a newsprint project for a capacity of 75,000 tonnes per annum in Karnataka which is likely to go into production in 1982-83. The  
586 LS—2.

National Newsprint & Paper Mills, Nepanagar which is the only unit producing newsprint at present, is undertaking a balancing-cum-renovation scheme for achieving a capacity of 75,000 tonnes per annum.

श्री मूलचन्द डागा : अध्यक्ष महोदय, मंत्री महोदय ने जो उत्तर दिया है, क्या वे बता सकते कि इस मामले के अन्दर वे कब तक आत्म-निर्भर हो जायेंगे और आत्म निर्भर होने के लिये क्या आप ने कोई योजना बनाई है ?

श्री चरणजीत चानना : आदरणीय अध्यक्ष जी, जहां तक सैल्फ-सफीशियेंसी की बात है, न्यूज प्रिंट की . . . . .

We have only one newsprint factory and that is functioning in Nepa. What we have done is this. We have already issued a letter of intent to three units, the names of which I need not repeat here. After these units come into production we are also welcoming more units to come up in manufacture of newsprint to bridge the gap. Unfortunately for the next 5 years we have to depend upon the import. But as our own production goes up, the imports will keep on going down.

श्री मूलचन्द डागा : आप 112 करोड़ ६० न्यूज प्रिंट पेपर का इम्पोर्ट कर रहे हैं, मैं पूछना चाहता हूँ कि आपने जो लैटर आफ इन्टेन्ट दिया है, वह कब दिया गया और आज तक उस पर क्या कार्यवाही की गई ? लैटर आफ इन्टेन्ट लेकर वे बैठ गये लेकिन इस संबंध में कोई काम शुरू हुआ या नहीं ?

श्री चरणजीत चानना : ६० सन्चुरी पेपर एंड पल्प, उत्तर प्रदेश को 20 हजार टन का लैटर आफ इन्टेन्ट दिया गया था, जो कि 18-5-1975 को दिया गया था, और उसमें हमारी रिपोर्ट कहती है कि ऐडिक्वेट प्रोग्रेस हैज बिन मेड इन दैट ।

श्री मूलचन्द डागा : अध्यक्ष महोदय, लैटर आफ इन्टेन्ट 75 में दिया गया, लेकिन पांच साल में क्या प्रोग्रेस हुई, यह मालूम नहीं हुआ । मैं पूछना चाहता हूँ कि लैटर आफ इन्टेन्ट लेने के बाद ये बैठे रहते हैं या कुछ काम भी करते हैं ?

SHRI CHARANJIT CHANANA: In fact the Ministry does the monitoring also after the letter of intent is issued. And I can tell you that for the last 5 months we are going on accelerating this monitoring of the letter of intent to be translated into practice.

सम्बन्ध : महोदय : हमारे डाटा जी यह चाहते हैं कि क्या आप उसको जल्दी से जल्दी करवायेंगे ।

**SHRI CHARANJIT CHANANA:**

The Tamil Nadu Newsprint Paper Mills were issued the Letter of Intent on 3-7-1979. After the Letter of Intent is issued, they have to do a lot of things to put it into practice. The third letter of Intent was issued to Shri B. D. Somani on 31-12-1976. In this case no appreciable progress has been made. Then I have added that we are welcoming any additional projects to come in and you must have seen my statement on this particular thing that we are trying to promote more and more paper mills in the country even based on commercial afforestation.

श्री मूलचन्द डागा : अपने 1975-76 में लैटर्स आफ इन्टेंट दिये, अगर वे काम नहीं करते हैं तो उनको कौन्सिल क्यों नहीं कर देते हैं ?

**SHRI CHARANJIT CHANANA:**

There cannot be a general statement on this.

श्री शिव कुमार सिंह ठाकुर : अध्यक्ष महोदय, हमारे देश में अखबारी कागज की कमी के संबंध में इस सदन में और देश में भी बार बार चिन्ता व्यक्त की गई है। नेपा नगर का उल्लेख भी मंत्री महोदय ने किया है। इसमें सन्देह नहीं है कि नेपालनगर की फॅक्टरी पब्लिक सेक्टर में एशिया की सब से बड़ी पेपर मिलों में से एक है, लेकिन वहां पर जो एडमिनिस्ट्रेटर बनाये जाते हैं, वे प्रायः आई० ए० एस० आफिसर्स होते हैं जिनको उस का की कोई टेकनीकल जानकारी नहीं होती है। मैं मंत्री महोदय से जानना चाहता हूँ कि वे क्या इस संबंध में कोई कदम उठायेंगे ?

श्री चरणजीत चानन : जहां तब आई० ए० एम० आफिसर्स की एप्वाइमेंट की बात है, हमारा उद्देश्य यह होता है कि जिस को भी लगायें, मैनेजमेंट आपटीमम होना चाहिये ।

We do not have anything against them and they do not have any plus point also. The important consideration is that the person should be capable of managing the whole unit efficiently. It is the management part of it which is given more consideration than X, Y, or Z being identified belonging to one cadre or the other.

श्री रामनवीन सिन्धु : मैं मानीय मंत्री जी से जानना चाहता हूँ— देश में कागज की कमी को देखते

हुएँ आप नई फॅक्टरी ठानना चाहते हैं और कागज की फॅक्टरी के लिये जरूरी है कि वहां पर कच्चा माल मिले। हमारे देवरिया जनपद में 14 क्वार मिलें हैं, जिस की वजह से वहां बग़ास बहुत मिलता है, नेपाल के बांडर पर बास बहुत मिलता है, पुष्पल भी मिलता है—क्या आप देवरिया में पेपर मिल बँटाने की कृपा करेंगे ।

**SHRI CHARANJIT CHANANA:** We will welcome any project application coming from Deoria. We would definitely welcome bagass to be used as raw material for the manufacture of paper. The only question to be seen is: Can we give an alternative fuel to the sugar mills? The hon. Member should, in fact, promote any such units and we would welcome that.

**SHRI BHAGWAT JHA AZAD:** Lest the Minister's statement he interpreted as a support to the delay, may I know what progress has been made so far in respect of the Letters of Intent issued in 1975 and 1976? There has been constant monitoring by the Department and the Ministry. What is the position in these two particular cases? Why is no action taken against such units which after having been issued the Letters of Intent do not take proper action and make suitable progress?

**SHRI CHARANJIT CHANANA:** The hon. Member has raised a very helpful question regarding the translation of Letters of Intent into practice after these have been issued. As far as these three units are concerned, I would not be able to give you the details and the reasons why from 1975 till today, they have not been able to come up. I have of course told you about Shri B. D. Somani that no appreciable progress has been made. I would draw your kind attention to my earlier statement that the Ministry is now laying more stress and attaching more importance to the monitoring part of it. We have stated monitoring only five months back and if any particular unit - you have talked about the issue of Letter of Intent and its being translated into practice

in a general way - does not make proper progress.....

**SHRI BHAGWAT JHA AZAD:** If the delay is not justified, why don't you cancel that?

**SHRI CHARANJIT CHANANA:** We do that. The hon. Member must know that that is done... That is a process of the Letter of Intent and licensing. It is done. But when some extensions....

**DR. RAJENDRA KUMARI BAJPAI:** Why not then go in for public sector?

**SHRI CHARANJIT CHANANA:** The public sector is already.....

**MR. SPEAKER:** The Question Hour is over.

#### WRITTEN ANSWERS TO QUESTION

##### Allocation of Diesel

\*145. **SHRI ARJUN SETHI:** Will the Minister of INDUSTRY be pleased state:

(a) whether the Association of Indian Engineering Industry has urged Government to evolve a system of allocating scarce diesel taking into account the varying extent of power cuts in different States and Districts; and

(b) if so, the reaction of Government thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):** (a) and (b). The DGTD has been receiving representations from time to time from the Association of Indian Engineering Industry for assistance in obtaining high speed diesel oil by its members for operating stand-by generating sets in view of the difficult power situation. In its representation dated 14th March, 1980, the Association has suggested a review of the

existing distribution arrangements so that the engineering industry could receive additional quantity of diesel oil to maintain production. Specifically, the Association has suggested that the earlier distribution system should be re-introduced under which allocation of diesel oil to DGTD units was made by DGTD itself. Further, the Association also suggested the allocation of a special quota for engineering exporters.

2. The Deptt. of Petroleum, which is concerned with allocation and distribution of petroleum products is making monthly allocations of HSD to each State and Union Territory. State Governments and Union Territory Administrations have been requested to ensure that HSD is distributed amongst various categories of consumers in accordance with prescribed priorities. Industrial units also get their requirement of HSD for power generation from the State Government/Union Territory Administration concerned. Export-oriented engineering units are entitled to a higher priority as for agriculture.

3. The suggestions made by the Association of Indian Engineering Industry in the representation of 14th March have been considered by the DGTD and in consonance with the present policy of the Deptt. of Petroleum, the following action has been taken by DGTD:—

- (1) Based on certain parameters, applications for release of HSD from industrial units would be recommended to the State Government/Union Territory Administration for consideration of such applications on priority basis; and
- (2) Deptt. of Petroleum has also requested to advise State Government/Union Territory Administration to consider such requests on priority basis.